

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC" : DELHI

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER

ITA.No.591/Del./2020
Assessment Year 2017-2018

Shri Ajit Mehto, B-681, Mangolpuri, Delhi – 110 083. PAN BAXPM7359G	vs.	The DCIT, Central Circle-7, New Delhi – 110 055.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Sh. Om Prakash, Sr. DR

Date of Hearing :	09.06.2022
Date of Pronouncement :	09.06.2022

ORDER

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-24, New Delhi, dated 25.06.2019, for the A.Y. 2017-2018.

2. None appeared on behalf of the assessee. However, it appears that the assessee wishes to withdraw this appeal as an e-filing acknowledgment dated 31.10.2021 is available on record which reflects that the assessee has opted for VIVAD SE VISHWAS SCHEME, 2020 and Form

No.4 has been issued by the Department in response to assessee's application.

3. In view of the above and in the absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing i.e., on 09.06.2022.

Sd/-
(CHANDRA MOHAN GARG)
JUDICIAL MEMBER

Delhi, Dated 09th June, 2022

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.